

**IN THE INCOME TAX APPELLATE TRIBUNAL, AMRITSAR BENCHES, "SMC" AMRITSAR  
(VIRTUAL COURT AT CHANDIGARH)**

**BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT**

ITA No.80/ASR/2019  
Assessment Year : 2011-12

Shri Rakesh Bajaj Near Punjab National Bank, Tulsi Ram Street, Kot Kapura	Vs.	The ITO Ward 3 (3), Faridkot
PAN NO: ABDPB2737K		
Appellant		Respondent

ITA No.222/ASR/2019  
Assessment Year :2011-12

Shri Ashok Kumar S/o Shri Roshan Lal, Gandhi Colony, Ward No. 08, Talwara Road, Mukerian, Hoshiarpur	Vs.	The ITO Dasuya, Hoshiarpur
PAN NO: ANWPK7669J		
Appellant		Respondent

Assessee by : None  
Revenue by : Shri Girish Bali, DR

Date of Hearing : 06/01/2021  
Date of Pronouncement : 06/01/2021

**Order**

**PER N.K. SAINI, VICE PRESIDENT**

These are the appeals by the Assessee against the separate orders of different Ld. CIT(Appeals) at various stations as per following details:

Sl.No.	Appeal No.	Name of Case	CIT(Appeal / s )	Order dt.
1.	ITA No. 80/ASR/2019	Shri Rakesh Bajaj	CIT(A)-Bathinda	14/11/2018
2.	ITA No. 222/ASR/2019	Shri Ashok Kumar	CIT(A)-1, Jalandhar	22/02/2019

2. During the course of hearing nobody was present on behalf of the assessee. However the applications have been furnished by the assesseees for withdrawal of these appeals by stating there in that the assesseees have availed

immunity benefit under the Vivad Se Vishwas Scheme Act 2020 and Form No. 3 have been issued by the Department.

3. Ld. DR did not object if the appeals of the assesseees are dismissed as withdrawn.

4. In the present case, it is noticed that the assesseees have availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form No. 3 / 5, in response to the applications filed by the assesseees, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, the details of above said certificates are as under:

Sl.No.	Appeal No.	Name of Case	Certificate No.
1.	ITA No. 80/ASR/2019	Shri Rakesh Bajaj	883550630241220
2.	ITA No. 222/ASR/2019	Shri Ashok Kumar	839149650181220

5. In view of the above the appeals of the assesseees are dismissed as withdrawn.

6. In the result, appeals of the assesseees are dismissed.

Order pronounced on 06/01/2021

**Sd/-**  
**( N.K. SAINI )**  
**VICE PRESIDENT**

**AG**

**Date: 06/01/2021**

Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, AMRITSAR
6. Guard File